

person but he has given *talaak* to his first wife. It is also submitted that the victim has accepted Islam and after conversion, she changed her name from Soni Kumari to Maira Zoheb Shaikh and solemnized marriage with the petitioner. It is then submitted that the petitioner has moved the Hon'ble Supreme Court of India in Special Leave to Appeal (Crl.) No.1543 of 2021 but the same was dismissed. It is lastly submitted that the petitioner is ready and willing to co-operate with the investigation of the case. Hence, it is submitted that the petitioner be given the privileges of anticipatory bail.

Learned Addl.P.P appearing for the State assisted by learned counsel for the informant on the other hand vehemently opposes the prayer for anticipatory bail of the petitioner and submits that the Hon'ble Supreme Court of India in the said Special Leave to Appeal (Crl.) No.1543 of 2021 vide order dated 04.03.2021 after going through the statement of the victim recorded under Section 164 Cr.P.C. has not been inclined to grant any relief to the petitioner and accordingly, dismissed the Special Leave to Appeal (Crl.) No.1543 of 2021. It is then submitted that keeping in view, the conduct of the petitioner, in repeatedly converting the Hindu ladies to Islam and giving *tallaq* to them, the custodial interrogation of the petitioners is required during the investigation of the case to find out the specific details of case. Hence, it is submitted that the petitioners ought not to be given the privilege of anticipatory bail.

Considering the serious nature of the allegation against the petitioner and the requirement of his custodial interrogation during the investigation of the case, this Court is of the considered view that this is not a fit case where the petitioner be given privilege of anticipatory bail. Accordingly, the prayer for anticipatory bail of the above named petitioner is rejected.

(Anil Kumar Choudhary, J.)